

## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A.No.260/00121/2015 Cuttack this the 13<sup>th</sup> day of May, 2015

## CORAM HON'BLE SHRI A.K.PATNAIK,MEMBER(J) HON'BLE SHRI R.C.MISRA,MEMBER(A)

Jyoti Ranjan Behera, aged about.....years, S/o. Nityananda Behera, Residing at-Ramachandrapur Bazar, PO-Jatni, Dist-Khurda, Odisha, PIN-752 050

...Applicant

By the Advocate(s)-Mr.A. Mohapatra

-VERSUS-

Union of India represented through

- The Director General of Posts
   Department of Posts
   Dak Bhawan
   Sansad Marg
   New Delhi
- 2. Director (VP & DE), Department of Posts Dak Bhawan, Sansad Marg
  New Delhi-110 001

...Respondents

By the Advocate(s)-Mr.S.Behera
ORDER

## A.K.PATNAIK, MEMBER(I):

In this Original Application, applicant has assailed the incorrect and arbitrary evaluation of answer script by Respondent No.2 for the post of Postal Assistant thus debarring him from taking the Paper-II test.

- 2. It reveals from the O.A. that ventilating his grievance, although applicant has preferred a representation dated 11.12.2014 to Respondent No.2(A/9), but till date he has not received any communication.
- 3. We have heard Mr.A. Mohapatra, learned counsel for the applicant and Mr.S.Behera, learned SCGPC for the Respondents on the question of admission. During the course of hearing, Mr.Mohapatra submitted that the

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grievance of the applicant will more or less be redressed if a direction is issued to the Respondent No.2 to consider and dispose of the pending representation of the applicant.

- 4. Mr.S.Behera has no immediate instructions regarding any such representation being filed by the applicant and if so the status thereof.
- 5. Having regard to the submissions made by both the sides, at this stage, we think it proper to direct the Respondent No.2 to consider and dispose of the pending representation of the applicant.
- 6. Accordingly, without entering into the merit of the matter, we direct Respondent No.2, i.e. Director (VP & DE), Department of Posts, New Delhi to consider and dispose of the applicant's representation dated 11.12.2014(A/9), if the same is still pending in accordance with rules, and pass a reasoned and speaking order within a period of sixty days from the date of receipt of this order. We hope, while disposing of the representation, Respondent No.2 will take into consideration all the points raised by the applicant therein. However, if the said representation has already been disposed of in the meantime, decision thereon shall be communicated to the applicant within a period of two weeks from to-day.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

On the prayer made by Mr.A. Mohapatra copy of this order along with paper book be sent to Respondent No.2 for which Mr. Mohapatra undertakes

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to file the postal requisites by 15.5.2015. Free copy of this order be made over to learned counsel for both the sides.

(R.C.MISRA) MEMBER(A)

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A.R.PATNAIK) MEMBER(J)